

[Extract from the Chd. Admn. Gaz., dated the 1st January, 2015]

CHANDIGARH ADMINISTRATION
SOCIAL WELFARE DEPARTMENT

Notification

The 10th December, 2014

No. SW3/SCPCR/2014/11697.—In exercise of the powers conferred under Section 17 sub-section (2)(b) of the Commissions for Protection of Child Rights Act, 2005, the Administrator, Union Territory of Chandigarh is pleased to appoint the following two Non Official Members of the Chandigarh Commission for Protection of Child Rights on part time basis :—

- (1) Dr. Nishtha Jaswal, Chairperson, Department of Laws, Panjab University, Chandigarh, # 2554, Sector 22-C, Chandigarh.
- (2) Shri Parmod Sharma, Coordinator, Yuvsatta, #3362, Sector 35-D, Chandigarh.

The terms and conditions of service of Members :—

- (1) Every Member shall hold office as such for a term of three years form the date on which he assumes office :

Provided that no Member shall hold office as such after he has attained the age of sixty years.

- (2) The Member may, by writing under his hand addressed to the Administrator, resign his office at any time.
- (3) The Member shall not be eligible for appointment for more than two terms.

Allowances :—

- (i) The Member shall be entitled Rs.1500 per meeting, subject to the conditions that monthly amount will not exceed Rs. 15000.
- (ii) The Member shall get their tour programmes approved from the Administrator, U.T., Chandigarh. They shall be entitled to the travelling and daily allowances as admissible to the officers in the super time scale in grade pay Rs. 10,000.

K. K. SHARMA,
Adviser to the Administrator,
Chandigarh Administration.